

Notifications and Orders

(132) Delegation the powers u/s. 4 to the Chief Architect regarding execution of the projects of development and residential and other infrastructural facilities in the Chandigarh Technology Park by the developers - No. 10/3/2-UTFI(I)2008/6064.—In suppression of this Administration notification issued,—vide No. 10/3/2-UTFJ(I) >2008/762, dated 1st February, 2008 and in exercise of the powers conferred by sub-section (2) of section 21 of the Capital of Punjab (Development and Regulation) Act, 1952, I, Sanjay Kumar, Chief Administrator, Union Territory, Chandigarh, hereby delegate the powers vested in me under section 4 of the Capital of Punjab (Development and Regulation) Act, 1952 to the Chief Architect, U. T., Chandigarh regarding execution of the projects of development and residential and other infrastructural facilities in the Chandigarh Technology Park by the developers i.e. Parsavnath Developers Limited under the Private Partnership Project, being undertaken/handled by the Chandigarh Housing Board on 123.79 acres of land in Chandigarh Technology Park, Kishangarh allotted in favour of Chandigarh Housing Board, Chandigarh, with immediate effect.

2. This notification supersedes all other delegation orders issued to the Chairman, Chandigarh Housing Board under the Capital of Punjab (Development and Regulation) Act, 1952.

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